IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-135(PB)/2017

IN THE MATTER OF:

Ravi Kapoor

Vs.

Applicant

Applied Electro Magnetics Pvt. Ltd.

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/ Petitioner

Shri Sushant Kumar, Advocate

ORDER

Learned Counsel for the petitioner states that he has instructions from the petitioner to withdraw the petition.

Dismissed as withdrawn.

Sd-

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

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(DEEPA KRISHAN) MEMBER(TECHNICAL)

29.06.2017 V. Sethi